

**THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

APPLICATION NO.: _____

Applicant (S)

Respondent (S)

Advocate for Applicant (S)

Advocate for Respondent (S)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

26.02.2010

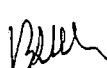
CP 62/2009 (OA No. 486/2009)

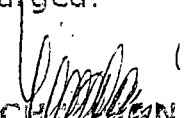
Mr. Amit Mathur, Counsel for applicant.
Mr. Mukesh Agarwal, Counsel for respondents.

This Contempt Petition has been moved by the applicant for the alleged violation of the interim order dated 29.10.2009 whereby interim relief was granted to the applicant and the respondents were restrained from making any recovery from the applicant pursuant to the order dated 29.10.2009 (Annexure A/1) and order dated 12.11.2009 (Annexure A/2)), which interim stay was continued from time to time.

The respondents have filed reply. In the reply, the respondents have stated that the recovery pursuant to the order of this Tribunal has been stayed and the excess amount so recovered by the respondents has also been refunded to the applicants.

In view of what has been stated above, the present Contempt Petition does not survives, which is accordingly dismissed with no order as to costs. Notice issued to the respondents is hereby discharged.


(B.L. KHATRI)
MEMBER(A)


(M.L. CHAUDHARY)
MEMBER (J)

AHQ

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No. 283 & 284

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